

Cont.Cas(C). No. 7 of 2014

9-5-2014

HON'BLE THE CHIEF JUSTICE

Mr. AS Siddique, Advocate, present for the petitioner.

This contempt petition has been moved complaining disobedience of order dated 12-9-2013 passed in WP(C) No. 263 of 2013.

It is stated in the contempt petition that in compliance of para 3 of said order, the petitioner's representation was required to be disposed of by the respondent which is not done so far.

Issue notice to respondent, RK Mathur, who may file the response within a period of 4(four) weeks.

List after 4(four) weeks.

CHIEF JUSTICE

S.Rynjah

MC[WP(C)]. No. 50 of 2013

9-5-2014

HON'BLE THE CHIEF JUSTICE

Mrs. S.Bhattacharjee, Advocate, present for the petitioners.

Mr. R.Gurung, GA, present for the respondents No. 1 and 2.

Mr. B.Khyriem, Advocate, present for the respondent No.3.

By means of this application, the writ petitioners had sought interim order in WP(C) No. 25 of 2013. Said writ petition has reached the stage of final hearing. In the circumstances, learned counsel for the petitioners does not press this misc. application.

Accordingly, this Misc. Case No. 50 of 2013 stands disposed of.

S.Rynjah

CHIEF JUSTICE

WP(CrI). No. 2 of 2014

9-5-2014

HON'BLE THE CHIEF JUSTICE

Mr. SP Mahanta, Advocate, present for the petitioner.

Mr. R.Gurung, GA, present for the respondents.

Learned counsel for the respondents produced the record of the case produced from the Government in which the impugned detention order under MPD Act, 1995 was affirmed by the Advisory Board, and copies of FIRs mentioned in the detention order are placed showing recovery of AK 56, 303 rifles, pistols and ammunitions of different calibers from co-accused.

Learned counsel for the respondents is directed to file a supplementary affidavit within a period of 3(three) weeks stating as to whether or not the copies of aforesaid documents like FIRs etc were supplied to the detenue.

List after 3(three) weeks. The record produced today before the Court is returned to the counsel for the respondents.

S.Rynjah

CHIEF JUSTICE

WP(C). No. 25 of 2014

9-5-2014

HON'BLE THE CHIEF JUSTICE

Mrs. S.Bhattacharjee, Advocate, present for the petitioners.

Mr. R. Gurung, GA, present for the respondents No. 1 and 2.

Mr. B.Khyriem, Advocate, present for the respondent No.3.

Learned counsel for the petitioners states that no rejoinder affidavit is required to be filed against the counter affidavits filed on behalf of respondents No. 2 and 3.

Heard.

Admit the petition.

List before the appropriate bench for hearing.

S.Rynjah

CHIEF JUSTICE

WP(C). No. 121 of 2013

9-5-2014

HON'BLE THE CHIEF JUSTICE

Mr. BK Deb Roy, Advocate, present for the petitioner.

Mr. R. Deb Nath, CGC, present for the respondents.

This is an admitted petition in which the affidavits are already exchanged.

List this writ petition for hearing before the appropriate bench.

S.Rynjah

CHIEF JUSTICE

WP(C). No. 180 of 2013

9-5-2014

HON'BLE THE CHIEF JUSTICE

Mr. R.Majaw, Advocate, present for the petitioner.

Ms. QB Lamare, Advocate, present for the respondents.

Learned counsel for the respondents No. 1 to 4 prays for and is allowed further 3(three) weeks' time to file the counter affidavit.

List after 3(three) weeks.

S.Rynjah

CHIEF JUSTICE

WP(C). No. 396 of 2013

9-5-2014

HON'BLE THE CHIEF JUSTICE

Mr. R. Majaw, Advocate, present for the petitioner.

Mr. R.Gurung, GA, present for the respondents No. 1 to 4.

Mr. KC Gautam, Advocate, present for the respondent No.5.

Learned counsel for the respondents No. 1 to 4 and learned counsel for the respondent No. 5 pray for and are allowed further 3(three) weeks' time to file their counter affidavits.

List after 3(three) weeks.

CHIEF JUSTICE

S.Rynjah